

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 88 OF 2019 &
IA NO. 372 OF 2019

Dated : 2nd September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Company Limited (Transmission) ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Ms. Molshree Bhatnagar
Ms. Jyotsna Khatri
Mr. Geet Ahuja

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1

Mr. Sajan Poovayya, Sr. Adv.
Mr. Sudhanshu S. Choudhari
Mr. Yogesh S. Kolte for R-2

ORDER

Heard learned counsel for both the parties. They confirmed that the arguments addressed for the present case pertains only to deem closure of Vikhroli Transmission Scheme (Issue-F).

Submissions of learned counsel for both the parties are taken on record.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj